

**Central Administrative Tribunal
Madras Bench**

OA 310/00970/2019 & MA 310/00390/2019, 310/00407/2019

Dated Wednesday the 31st day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

1. K. Anandamoorthy
2. N. Manigandan
3. N. Subramani
4. K. Ravi
5. M. Jeganathan
6. P. Kannan
7. K. Bellu
8. L. Saraswathi
9. R. Jeyakumaran
10. K. Sarojini
11. N. Pavithran
12. D. Prakash
13. T. M. Santha Bai
14. L. Gayathri
15. J. Mohanraj
16. G. Madevan
17. C. Selvakumar
18. G. Suguna
19. A.K. Krishnan
20. K. N. Nagarajan
21. K. Murugesan
22. P.K. Saleem
23. R. Prem Suresh
24. S. Muniraj
25. C. Bindu
26. Mini John
27. B. Bojan
28. K. V. Krishnamoorthy

29. B.K. Natarajan
30. N. Mahalingam
31. K. Bhagyalakshmi
32. S. Lingan
33. B. Kavitha

... Applicants

By Advocate **M/s. P. Rajendran**

The Union of India represented by the
Senior Superintendent of Post Offices
Nilgiris Division, Ooty – 643 001.

... Respondent

By Advocate **Mr. Su. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 390/2019 filed for joining the applicants together and filing single OA and MA 407/2019 filed by the applicants for condoning the delay of 130 days in re-presenting the OA are allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records relating to the impugned order of the respondents in Memo No. BII/CAT/1408/14 dated at Udhagamandalam 643 001 the 22.02.2018 and quash the same and direct the respondents to refrain from applying the New Pension Scheme (New Defined Contribution Pension Scheme) to them but to apply the Old Pension Scheme (Defined Benefit Pension Scheme) and count the service rendered in the post of GDS for the purpose of computing the qualifying service for pension and grant them all consequential benefits”

3. Learned counsel for the applicants submit that the issue involved in this matter is similar to OA 322/2019 which was disposed of by this Tribunal on 13.03.2019 and he will be satisfied if the applicants are also considered in the light of the decision taken by the Hon'ble Supreme Court in SLP.

4. Mr. Su. Srinivasan takes notice for the respondents and submits that he has no objection in passing a similar order.

5. In view of the submission made by either side, this OA is disposed of with

the direction to the respondents to consider the representation of the applicants in the light of the order of the Hon'ble Supreme Court in SLP Nos. 16767/2016 and 18460/2015 if it goes in favour of the applicants.

(T. Jacob)
Member(A)
AS

31.07.2019

(P. Madhavan)
Member (J)